

CUSTOMS, EXCISE & SERVICE TAX APPELLATE TRIBUNAL
38, MG Marg Civil Lines, Old Red Building, Allahabad-211001
Regional Branch, Allahabad

Dated: 24/08/2016

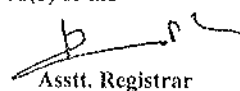
To

Appellant as per address in table below

Respondent as per address in table below

Final Order No. A/70685/2016-SM[BR] dated 09/08/2016

I am directed to transmit herewith a certified copy of order passed by the Tribunal under section 01(5) of the Finance Act, 1994 relating to Service Tax Act, 1994.


 Asstt. Registrar

Application	Appeal	Name and Address of Appellant
1	ST/52008/2015	Commissioner CUSTOMS Central EXCISE and SERVICE TAX-Noida C-56/42...SECTOR 62, NOIDA, UTTAR PRADESH 201307
		Name and Address of Respondent
2		ACCRETIVE HEALTH PVT LTD C-110, SECTOR 63, NOIDA,, U.P.201307

Copy To

3 Advocate(s) / Consultant(s):

SH RAHUL AGARWAL, ADV
 A-338, LGF, DEFENCE COLONY
 NEW DELHI-24

4 Additional Party's Name & Address :

5 Bar Association, CESTAT, Allahabad

6 Director Publications, Customs, Excise, I.P. Estate, Delhi

7 M/s Centax Publications Pvt. Ltd., 1512-B, Bhishm Pitamah Marg, New Delhi-3

8 Company Law Institute of India Pvt. Ltd., No.2 (old no.36), Vaithyaram Street, T. Nagar, Chennai-17

9 Taxmann Allied Service Pvt. Ltd., 59/32, New Rohtak Road, New Delhi-110005

10 Easy Service Tax Online Dot Com Pvt. Ltd., 407A, Iscon Mall, Satellite Road, Ahmedabad-15

11 LAWCRUX Advisors Pvt. Ltd., LAW House, 1-8, Sector-10, Faridabad 121003 (Haryana)

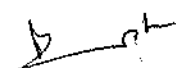
12 TaxIndiaOnline.com Pvt. Ltd., 2nd Floor, Vasant Arcade, Vasant Kunj, New Delhi - 110070

13 Mark Professional Services Pvt. Ltd., 108, Everest Block, Aditya Enclave, Hyderabad - 38

14 The ICFAI society, 52, Nagarjuna Hill, Punjagutta Hyderabad.-500082

15 M/S Knowledge Processing Pvt. Ltd.(taxmanagementindia.com), FF-19, 1st Floor, Cross River Mall, CBD Ground, Near Karkardooma Court, Delhi-110032

16 C.D.R. 17 Office Copy 18 Guard File


 Asstt. Registrar

**CUSTOMS, EXCISE & SERVICE TAX APPELLATE TRIBUNAL,
REGIONAL BENCH: ALLAHABAD**

SINGLE MEMBER BENCH

Appeal No. ST/52008/2015-ST[SM]

Dated of Hearing/decision: 09/8/2016

[Arising out of Order-in-Appeal No. NOI/SVTAX/000/Appl-I/116/2014-15 dated 30.01.2015 passed by Commissioner (Appeals), Central Excise, Meerut]

1.	Whether Press Reporter may be allowed to see the Order for publication as per Rule 27 of the CESTAT (Procedure) Rules, 1982?	No
2.	Whether it would be released under Rule 27 of the CESTAT (Procedure) Rules, 1982 for publication in any authoritative report or not?	Yes
3.	Whether their Lordships wish to see the fair copy of the order?	Seen
4.	Whether order is to be circulated to the Department Authorities?	Yes

C.C. & C.E. & S.T.-Noida

Appellant

Vs.

Accretive Health Pvt. Ltd.

Respondent

Appearance:

Present for the Appellant: Shri Ashok B. Kulgod (Assistant Commissioner) AR

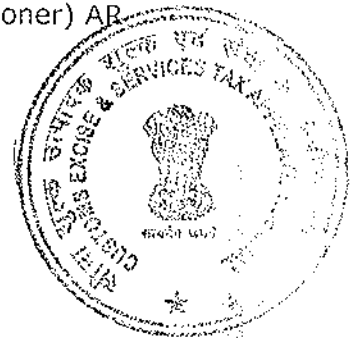
Present for the Respondent: Shri Rahul Agarwal, Advocate

Coram: Hon'ble Shri Anil Choudhary, Member (Judicial)

Final Order No. 70685/2016

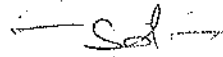
Per: Anil Choudhary

Heard the parties. As appeal of assessee - respondent was allowed by Order No. NOI/SVTAX/000/Appl-I/115/2014-15, dated 30.1.2015 by the same Commissioner Appeals, on same date, and

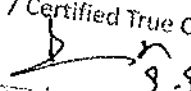


Revenue is not in appeal against the said order, this appeal against deletion of penalties is without merits. Hence dismissed.

(Dictated and pronounced in the open Court)


(ANIL CHOUDHARY)
MEMBER (JUDICIAL)

(K. Gupta)

प्रमाणित प्रति / Certified True Copy

सहायक पंजीयक / Asst. Registrar
सीनासुकर, जयपुर नगर एवं जिला नगर
अपील अधिकारी / (C.I.S.T.A.T.)
38, एम. जी. मार्ग, जयपुर 302001
38, M. G. MARG, JAIPUR-302001

